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**Central Administrative Tribunal  
Principal Bench**

CP 144/2006 in OA 2066/2004

New Delhi, this the 29<sup>th</sup> day of May, 2006

**Hon'ble Mr. Justice M.A. Khan, Vice Chairman (J)**  
**Hon'ble Mr. V.K. Agnihotri, Member (A)**

Shri Vipin Kumar s/o Sh. Ram Bhajan,  
Under Locoshed, Northern Railway,  
Moradabad.

...Petitioner

(By Advocate: Shri B.S. Mainee)

-Versus-

1. Shri V.N. Mathur,  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. Shri R.K. Tandon,  
Divisional Railway Manager,  
Northern Railway,  
Moradabad.

...Respondents

(By Advocate: Shri R.L. Dhawan)

**ORDER (ORAL)**

**By Mr. Justice M.A. Khan, Vice Chairman (J):**

Learned counsel for the respondents has stated that the order of this Tribunal passed in OA No. 2066/2004 has been challenged in Writ Petition No. 9099-9100/2006 and the Hon'ble High Court has stayed the proceedings in the present Contempt Petition before this Tribunal during the pendency of the above Writ Petition. He has produced before us a letter received by him from Shri Kumar Rajesh Singh, who was representing the respondents before the Hon'ble High Court.

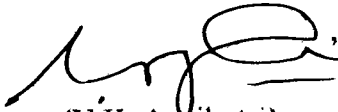
2. In view of what has been stated above, the present Contempt Petition is disposed of with a liberty to the applicant to file, if necessary, fresh proceedings at later stage. Accordingly the present Contempt Petition is dismissed and notices are

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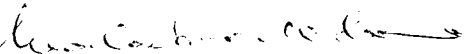
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discharged. Liberty is granted to the applicant to seek his remedy, if necessary, after the Writ Petition is decided.



(V.K. Agnihotri)  
Member (A)

/lg/



(M.A. Khan)  
Vice Chairman (J)